

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 2 APR 1993

APPLICATION NO (S) 141/93

W.P. NO (S)

Applicant (s) M.Papaiah, v/s.

Respondent (s) Director, Geological Survey of India, Blore & Others.

To

1. Sh.M.Papaiah,
Driver,
Project: Huttii,
Gadag and OMSB,
Tin-Tungsten,
OP:K&G,
Geological Survey of India,
Bangalore-560 011.
2. Sh.M.S.Ananda Ramu,
Advocate, No.27,
Chandrasekhar Complex,
1st Main Road, I Floor,
Gandhinagar,
Bangalore-9.
3. Secretary,
Ministry of Steel and Mines,
Govt.of India,
New Delhi.
4. The Director,
Geological Survey of India,
Project-Hutti, Gold & OMSB,
Tin-Tungsten, OP:K&G,
Bangalore-11.
5. Sh.M.Vasudeva Rao,
Central Govt.Stng,Counsel,
High Court Building,
Bangalore-1.

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/STAY/
INTERIM ORDER passed by this Tribunal in the above said
application (s) on 26-03-93.

For DEPUTY REGISTRAR
(JUDICIAL)

24/4/93

QC

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTY SIXTH DAY OF MARCH 1993

Present : Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

APPLICATION NO.141/93

M. Papaiah,
Major,
Working as Driver,
Project:Hutti,
Gadag and QMSB,
Tin-Tungsten, OP:K&G GSI.
Bangalore-11.

... Applicant

[Shri M.S. Ananda Ramu ... Advocate]

v.

1. The Union of India
by its Secretary,
Ministry of Steel and Mines,
Government of India,
New Delhi.
2. The Director,
Geological Survey of India,
Project, Hutti Gold & QMSB,
Tin-Tungsten, OP:K&G
Bangalore-11.

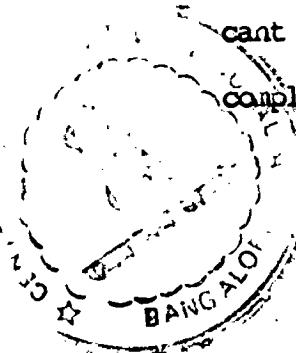
... Respondents

[Shri M. Vasudeva Rao ... Advocate]

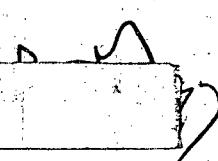
This application having come up for hearing before this
Tribunal today, Hon'ble Mr. Justice P.K. Shyamsundar, Vice-Chair-
man, made the following:

O R D E R

1. Having heard both sides I am now told that the enquiry is likely to be completed within three months. Under these circumstance it seems to me that the respondents should allow the applicant to continue in Bangalore till such time as the enquiry is completed and canthereafter enforce the impugned order produced

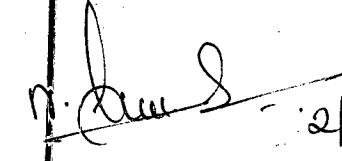


at Annexure F. With these observations this application stands disposed off.

Sd- 

VICE-CHAIRMAN

TRUE COPY

 24/93

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

